

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 1262  
FIR No.59/2020, P.S. Mundka  
U/s 420/468/471 IPC

**State Vs. Lokesh Sharma**

**10.07.2020 (Physical Hearing)**

*Present: Shri K.P. Singh, Ld. Substitute Addl. PP for the State  
Sh. Pushpendu Shukla, Ld. Counsel for accused/applicant  
Lokesh Sharma  
IO absent*

This is an application dated 22.06.2020 moved U/s 438 Cr.PC on behalf of accused/applicant Lokesh Sharma for grant of anticipatory bail.

Neither the IO is present nor any reply has been filed.

Issue notice to the IO to appear and reply the bail application and also to produce the complainant.

Be listed for hearing on the bail application on  
**22.07.2020.**

( Dr. Archana  )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/10.07.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 1249  
FIR No.600/2020, P.S. Ranhola  
U/s 308 IPC

**State Vs. Rahul Kumar**

**10.07.2020 (Physical Hearing)**

*Present: Shri K.P. Singh, Ld. Substitute Addl. PP for the State  
Sh. Shiv Sahay, Ld. Counsel for accused/applicant Rahul  
Kumar  
IO ASI Sunil Dutt*

This is an application dated 19.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Rahul Kumar for grant of regular bail.

Reply dated 09.07.2020 has been filed by the IO.

IO has informed that as per the result of MLC, the nature of injury is grievous, the part of body is head and the weapon used is wooden stick (danda).

At the request of Ld. Counsel for the accused, without hearing the application on merits as Ld. Counsel wants to withdraw the application, the application is permitted to be withdrawn, thus, the same is dismissed as withdrawn.

Dasti copy of this order is allowed to the parties as well as to the IO, as prayed.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/10.07.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 1204  
FIR No.59/2020, P.S. Kirti Nagar  
U/s 308/323/506/34 IPC

**State Vs. Manuver Hussain**

**10.07.2020**

*Present: Shri K.P. Singh, Ld. Substitute Addl. PP for the State  
Sh. Anil Kumar, Ld. Counsel for accused/applicant Manuver  
Hussain  
IO Inspector Surya Prakash*

This is an application dated 12.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Manuver Hussain for grant of regular bail.

Reply has already been filed by the IO.

IO Inspector Surya Prakash has informed that charge-sheet in this case has already been filed on 22.04.2020 before Ld. Duty MM concerned and he is not in a position to state the status of charge-sheet as to whether the case has been committed or not, during the period of lockdown.

The charge-sheet was summoned for hearing on the bail application, the same has not been received.

Such judicial record be summoned for hearing of the bail application for **23.07.2020**.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/10.07.2020

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**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail application No. 1267  
FIR No.679/2020, P.S. Nihal Vihar  
U/s 376/506/34 IPC

**State Vs. Rekha @ Rekha Yadav**

**10.07.2020**

**Present:** *Shri K.P. Singh, Ld. Substitute Addl. PP for the State  
Sh. Shagun Mehta, Ld. Counsel for complainant alongwith  
complainant  
Sh. Lalit Khurana, Ld. Counsel for accused/applicant Rekha @  
Rekha Yadav  
IO W/SI Sangeeta*

This is an application dated 23.06.2020 moved U/s 438 Cr.PC on behalf of accused/applicant Rekha @ Rekha Yadav for grant of anticipatory bail.

Reply has already been filed.

The IO was directed to get verified the medical documents filed on behalf of applicant but she has informed that 2-3 days are required to verify such documents from the doctor concerned.

As per the Ld. Counsel for complainant the prime accused is husband of the applicant and the applicant is sister-in-law of the prosecutrix and a lady having two children.

The accused/applicant wants to join the investigation as and when required by the IO.

Let the applicant join the investigation on **15.07.2020 at 3 PM** before the IO, after getting her Covid-19 test conducted and appear before the IO with the report.

Be listed for hearing on the bail application on 16.07.2020.

Till then, no coercive action of the accused/applicant shall be taken.

IO is directed to produce the medical verification report before next date.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/10.07.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.176/2020, P.S. Nihal Vihar  
U/s 392/397/336/34 IPC & 25/54/59 Arms Act

**State Vs. Sajjan Shukla**

**10.07.2020**

*Present: Shri K.P. Singh, Ld. Substitute Addl. PP for the State  
None for accused/applicant Sajjan Shukla  
IO ASI Heera Lal*

This is an application dated 01.06.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Sajjan Shukla for grant of regular bail.

In view of the fact that on 08.07.2020, Ld. Court of Dr.Sugandha Aggarwal, Ld. ASJ has fixed the bail application for orders but not announced and IO was summoned for certain clarifications who is present today.

Ld. Counsel be contacted on his mobile number available in the bail application, that the bail application has been adjourned for fresh hearing for **17.07.2020**.

IO to remain present on that date.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/10.07.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.90/2020, P.S. Hari Nagar  
U/s 364A/392/34 IPC

**State Vs. Ajay Arora**

**10.07.2020**

*Present: Shri K.P. Singh, Ld. Substitute Addl. PP for the State  
Sh. Ayub Ahmed Qureshi, Ld. Counsel for accused/applicant  
Ajay Arora  
IO SI Jhangu Ram*

This is third bail application dated 09.07.2020 moved U/s 438 Cr.PC on behalf of accused/applicant Ajay Arora for grant of anticipatory bail.

Reply dated 06.07.2020 has already been filed by IO.

The first bail application was decided on merits vide order dated 17.03.2020 by the court of Sh. Sunil Beniwal, Ld. ASJ, West, THC Delhi.

In view of the **judgment passed by Hon'ble Supreme Court in case titled as Jagmohan Bahl & Anr. Vs. State (NCT of Delhi) & Anr. Criminal Appeal no. 2335 of 2014 dated 18.12.2014**, the bail application is requested to be placed before the same court.

Ld. Counsel for accused has submitted that Sh. Sunil Beniwal, Ld. ASJ is coming to the Court on 13.07.2020 as he is to appear through physical hearing before him in another case titled State Vs. Akash FIR No. 369/19 PS Patel Nagar.

He requests for placing the application before the Court concerned on 13.07.2020.

Let the bail application be placed before the Court of Sh.Sunil Beniwal, Ld. ASJ on 13.07.2020.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/10.07.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.212/13, P.S. Mundka  
U/s 302/307/393 IPC

**State Vs. Ratan Singh & Anr.**

**10.07.2020 (Proceedings through Video Conferencing)**

*Present: Sh. K.P. Singh, Ld. Substitute Addl. PP for State  
Sh. Harsh Jaidka, Ld. Counsel for accused Ratan Singh  
(present through video conferencing)*

This is an application dated 09.07.2020 moved on behalf of accused/applicant Ratan Singh for reduction of surety amount.

In support of the application, it is submitted on behalf of the applicant/accused that the accused is a poor person and is not able to produce the surety bond of Rs.50,000/-. Thus it is requested that his surety amount may be reduced.

Heard and perused the record.

Considering the individual and social circumstances and income status of the family of the accused, in view of the law settled in Moti Ram & Ors. Vs. State of MP AIR 1978 SC 1594, the surety amount is reduced from Rs.50,000/- to Rs.30,000/-. Other conditions of bail shall remain the same.

With these directions, the application dated 09.07.2020 moved on behalf of accused/applicant Ratan Singh for reduction of the surety amount stands disposed of.

A copy of this order be given dasti to the parties, as prayed.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/10.07.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail Application No.1357, 1358, 1359 & 1360  
FIR No.674/2020, P.S. - Ranhola  
U/s 498A/376/376D/377/509/34 IPC

**State Vs. (1) Ramesh Chand  
(2) Deepak Chand  
(3) Sagar Chand  
(4) Hemlata**

**10.07.2020**

*Present: Sh. K.P. Singh, Ld. Substitute Addl. PP for State  
Sh. J.D. Sharma, Ld. Counsel for accused persons/  
applicants Ramesh Chand, Deepak Chand, Sagar Chand  
and Hemlata  
IO absent, nor the prosecutrix has joined*

These are four applications, all dated 07.07.2020 moved u/s 438 Cr.PC on behalf of applicants/accused persons namely Ramesh Chand, Deepak Chand, Sagar Chand and Hemlata for grant of anticipatory bail.

The IO was directed to submit the status of the DD entries and also to produce the copies of the same but neither the IO is present nor the status report and the copies of DD entries have been filed.

Issue notice to the IO to file the status report and the copies of DD entries.

Issue notice to the complainant / prosecutrix and be sent with the notice of IO to comply the mandate of serving of the notice to the complainant through SHO as the matter pertains to offences U/s 498A/376/376D/377/509/34 IPC in compliance of the mandate prescribed in the Practice Directions dated 24.09.2019 in view of orders of Hon'ble High Court in case titled as **Reena Jha Vs. Union of India** passed by HMJ Sh. Brijesh Sethi.

Let the prosecutrix be summoned through e-mode through SHO as per the prescribed procedure.

Contd...2





Bail Application No.1357, 1358, 1359 & 1360  
FIR No.674/2020, P.S. - Ranhola  
U/s 498A/376/376D/377/509/34 IPC

**State Vs. (1) Ramesh Chand  
(2) Deepak Chand  
(3) Sagar Chand  
(4) Hemlata**

**10.07.2020**

Be listed for hearing on the bail application on

**15.07.2020** through video conferencing.

IO to remain present with prosecutrix/complainant,  
through video conferencing.

Also issue notice to the prosecutrix to appear for hearing  
on the bail application on **15.07.2020** through video conferencing.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/10.07.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail applications No. 466 & 467 of 2020  
FIR No.81/2020, P.S. Kirti Nagar  
U/s 420/34 IPC

**State Vs. (1) Dalip Pandita  
(2) Sunita Pandita**

**10.07.2020**

*Present: Shri K.P. Singh, Ld. Substitute Addl. PP for the State  
Sh. Rahul Khanna, Ld. Counsel for complainant  
None for accused persons/applicants Dalip Pandita and Sunita  
Pandita  
IO SI Suresh Chand*

These are two applications both dated 13.03.2020 moved U/s 438 Cr.PC on behalf of accused persons/applicants Dalip Pandita and Sunita Pandita for grant of anticipatory bail.

Since morning upto 12 noon, despite repeated calls none has appeared for the applicants/accused persons.

Thus both the applications stand dismissed in default.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/10.07.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail Application No.1028 & 1050  
FIR No.166/2020, P.S. - Ranhola  
U/s 304B/498A/34 IPC

**State Vs. (1) Praveen Kumar  
(2) Munni Devi**

**10.07.2020 (Proceedings through Video Conferencing)**

*Present: Shri Gyan Prakash Ray, Ld. Substitute Addl. PP for the State  
Sh. Jaspreet Singh, Ld. Counsel for accused persons/  
applicants Praveen Kumar & Munni Devi  
(all present through video conferencing)*

These are two applications, one dated 02.05.2020 & another dated 11.05.2020 moved u/s 438 Cr.PC on behalf of applicants/accused persons namely Praveen Kumar & Munni Devi for grant of anticipatory bail.

IO is not present today also.

Let the notice be issued to IO to appear with the status/name of Court where the judicial record is assigned and reply to the bail applications.

As the judicial record required is not received, the same be summoned for hearing on the applications for 14.07.2020.

Till then, the interim protection shall continue.

The bail applications be listed on **14.07.2020**.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/10.07.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.342/2020, P.S. Mundka  
U/s 308/341 IPC

**State Vs. (1) Rajesh  
(2) Sunil**

**10.07.2020**

***(These proceedings are conducted through video conferencing using Cisco Webex)***

*Present: Shri Gyan Prakash Ray, Ld. Substitute Addl. PP for the State  
Sh. Praveen Vashisht, Ld. Counsel for accused  
persons/applicants Rajesh & Sunil  
(all present through video conferencing)  
IO SI Naveen Bhati absent*

These are two applications, both dated 09.07.2020 moved U/s 439 Cr.PC on behalf of accused persons/applicants Rajesh & Sunil for grant of regular bail.

Reply dated 10.07.2020 has been sent through Naib Court.

It is submitted that on the quarrel, a case u/s 107/151 Cr.PC was registered against the accused persons and later on it was converted into an FIR for the offence u/s 308/341 IPC and the accused persons were arrested and since then they are in JC.

The IO is not present and as per his reply, final opinion on the injuries and the result of the MLC is awaited.

Issue notice to IO who is also informed through telephone by Naib Court (Prosecution), and is directed to appear with final opinion on the injuries and the result of the MLC on **14.07.2020**.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/10.07.2020

IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI

FIR No 25/2020, P.S. Rajouri Garden  
U/s 394/34 IPC

**State Vs. Salman**

**10.07.2020**

*(These proceedings are conducted through video  
conferencing using Cisco Webex.)*

*Present: Shri Gyan Prakash Ray, Ld. Substitute Addl. PP for the State  
Sh. Man Kishan, Ld. Counsel for accused/applicant Salman  
(all present through video conferencing)  
IO absent*

This is an application dated 08.07.2020 moved U/s 439  
Cr PC on behalf of accused/applicant Salman for grant of regular bail

The IO is not present.

Issue notice to the IO to appear with reply on the bail  
application on **15.07.2020**.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts Delhi/10.07.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.279/19, P.S. Nihal Vihar  
U/s 392/34 IPC

**State Vs. Rahul @ Murga**

**10.07.2020**      **(These proceedings are conducted through video conferencing using Cisco Webex)**

*Present: Shri Gyan Prakash Ray, Ld. Substitute Addl. PP for the State  
Sh. Pradeep Kumar, Ld. Counsel for accused Rahul @ Murga  
(all present through video conferencing)  
IO absent*

This is an application dated 09.07.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Rahul @ Murga for grant of interim bail.

Reply dated 10.07.2020 has been sent through Naib Court.

Ld. Counsel has submitted that the accused was arrested on the disclosure statement and his family is on the verge of starvation and that in other cases he is on bail.

As per the reply, the accused, in a group of 3 persons, has robbed gold chain, earrings and three mobile phones from the complainant and the case property i.e. gold chain and earrings were recovered from his possession.

Also that, accused Rahul is involved in 11 more similar criminal cases, list of which is attached with the reply.

Considering the involvement in number of cases, the nature of offences alleged, the part recovery of robbed property from the accused/applicant, finding no merits in the case, even on the compassionate grounds of his family circumstances, it is not a fit case for bail.

Thus, the application dated 09.07.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Rahul @ Murga for grant of interim bail is dismissed.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/10.07.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.58/2020, P.S. Mundka  
U/s 394/397/34 IPC & Sec 25/27/54 & 59 Arms Act

**State Vs. Karan**

**10.07.2020**      **(These proceedings are conducted through video conferencing using Cisco Webex)**

*Present:*      *Shri Gyan Prakash Ray, Ld. Substitute Addl. PP for the State  
Sh. Harsh Vardhan Sharma, Ld. Counsel for accused Karan  
(both present through video conferencing)  
IO absent*

This is an application dated 07.07.2020 moved U/s 439 Cr.PC on behalf of accused/applicant Karan for extension of interim bail granted vide order dated 23.05.2020.

It is submitted that accused was granted bail finding that his case was covered within the criteria of the High Powered Committee in the Resolution dated 18.04.2020 of Hon'ble High Court for 45 days and that his 45 days are expiring on 12.07.2020.

IO has already submitted the report of 'no other case' on the account of the accused.

In view of the general orders of Hon'ble High Court vide which the interim bail, in such cases, where the case was falling within the criteria of Resolution of High Powered Committee constituted for de-congestion of jails, has already been extended upto 15.07.2020.

Let the conduct report from the jail be called for **14.07.2020**. Issue notice to IO on that date.

Till then, observing that his case was considered as covered within the criteria of High Powered Committee, it is believed that the interim bail granted within such criteria has already been extended upto 15.07.2020.

Let the hearing on the application for extension of interim bail be put up on 14.07.2020.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/10.07.2020

**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

Bail Application No.1115  
FIR No.723/19, P.S. Ranhola  
U/s 420/34 IPC

**State Vs. Meera**

***(These proceedings are conducted through video conferencing using Cisco Webex)***

**10.07.2020**

**Present:** *Shri Gyan Prakash Ray, Ld. Substitute Addl. PP for the State  
Sh. Vedpal Rana, Ld. Counsel for accused/applicant Meera  
IO absent  
(all present through video conferencing)*

This is an application dated 21.05.2020 moved U/s 438 Cr.PC on behalf of accused/applicant Meera for grant of anticipatory bail.

The IO is not present.

Issue notice to the IO to appear alongwith his reply to the bail application.

Till then, the interim order dated 26.05.2020 is extended for the next date.

Be listed for hearing on the bail application on **15.07.2020.**

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts, Delhi/10.07.2020



**IN THE COURT OF DR. ARCHANA SINHA  
ADDL. SESSIONS JUDGE-06, WEST TIS HAZARI COURTS, DELHI**

FIR No.342/2020, P.S. Mundka  
U/s 308/341 IPC

**State Vs. (1) Rajesh  
(2) Sunil**

**10.07.2020**

***(These proceedings are conducted through video conferencing using Cisco Webex)***

*Present: Shri Gyan Prakash Ray, Ld. Substitute Addl. PP for the State  
Sh. Praveen Vashisht, Ld. Counsel for accused  
persons/applicants Rajesh & Sunil  
(all present through video conferencing)  
IO SI Naveen Bhati absent*

These are two applications, both dated 09.07.2020 moved U/s 439 Cr.PC on behalf of accused persons/applicants Rajesh & Sunil for grant of regular bail.

Reply dated 10.07.2020 has been sent through Naib Court.

It is submitted that on the quarrel, a case u/s 107/151 Cr.PC was registered against the accused persons and later on it was converted into an FIR for the offence u/s 308/341 IPC and the accused persons were arrested and since then they are in JC.

The IO is not present and as per his reply, final opinion on the injuries and the result of the MLC is awaited.

Issue notice to IO who is also informed through telephone by Naib Court (Prosecution), and is directed to appear with final opinion on the injuries and the result of the MLC on **14.07.2020**.

( Dr. Archana Sinha )  
Addl. Sessions Judge-06(West)  
Tis Hazari Courts : Delhi/10.07.2020